

IN THE INCOME-TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
SHRI SIDDHARTHA NAUTIYAL, JUDICIAL MEMBER AND
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.4/SRT/2025

(Hybrid Hearing)

Divyam Charitable Trust, A-901, Jainam Residency, Pal – Talav, Pal – Gam, Surat - 395009	Vs.	The CIT (Exemption), Ahmedabad
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AADTD1469P		
(Appellant)		(Respondent)

Appellant by	Shri Akash Rajendrabhai More, Office of Rajeshbhai Vithalbhai Radadiya, AR
Respondent by	Shri Mukesh Jain, CIT-DR
Date of Hearing	22/04/2025
Date of Pronouncement	23/04/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by the appellant emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 21.11.2024 by the learned Commissioner of Income-tax (Exemption), Ahmedabad [in short, 'CIT(E)'].

2. The learned Authorized Representative (Id. AR) of the assessee by way of a letter dated 18.04.2025, submitted that appellant seeks permission of the Tribunal to withdraw the appeal, to which, the learned Commissioner of Income-tax - Departmental Representative (Id. CIT-DR) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced under proviso Rule 34 of ITAT Rules, 1963 on
/04/2025 in the open court.

Sd/-
(SIDDHARTH NAUTIYAL)
JUDICIAL MEMBER

Sd/
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Surat

दिनांक/ Date: 23/04/2025

SAMANTA

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

// TRUE COPY //

Assistant Registrar/Sr. PS/PS
ITAT, Surat